

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-140(PB)/2024

IN THE MATTER OF:

Ambica Enclave Private Limited

.... Petitioner

v.

Proplarity Real Estate Private Limited

.... Respondent

Order U/s. 7 of (IBC)

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Alok Tripathi

For the Respondent : None

ORDER

Mr. Alok Tripathi, Ld. Counsel for the Financial Creditor appeared through VC and seeks accommodation on the ground that he is unwell. None appeared on behalf of the Corporate Debtor. At request, list the matter on **14.05.2024**. In the meantime, Ld. Counsel for the Financial Creditor is directed to file affidavit of service.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.04.2024
Lalit